

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9773/2018
(Arising out of impugned final judgment and order dated 21-08-2018
in CRLA No. 1244/1983 passed by the High Court Of Judicature At
Allahabad)

HAR DAYAL @ HARPAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)
(IA No. 163493/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT AND IA No. 163496/2018 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 5349/2019 (II)

(IA No. 156950/2018 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 10987/2018 (II)SLP(Cr1) No. 650/2019 (II)

(SPECIAL LEAVE PETITION PREFERRED BY PETITIONER NO. 2 VIZ. RAM
KRISHAN IS DISMISSED VIDE HON'BLE COURTS ORDER DATED 11.01.2019
IA No. 2730/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT AND IA No. 2732/2019 - EXEMPTION FROM FILING O.T.)

Date : 18-10-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Kamlesh Kumar Verma, Adv.
Mr. Varun Singh, Adv.
Mr. Nischal Kumar Neeraj, AOR

Mr. Pradeep Kr. Yadav, Adv.
Mr. Rudra Pratap Yadav, Adv.
Ms. Sheenu Chauhan, Adv.
Mr. Sanjeev Malhotra, AOR

For Respondent(s) Mr. Ankit Goel, AOR
Mr. R.K. Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matters on 10th December, 2019.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER